

CENTRAL ELECTRICITY REGULATORY COMMISSION
4TH Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax- 23753923

Dated: 19.7.2019

To,

Shri Vishrov Mukerjee
Advocate,
J. Sagar Associates,
B-303, 3rd Floor, Ansal Plaza,
Hudco Place, August Kranti Marg,
New Delhi- 110049

Sir,

Subject: **Petition No. 131/MP/2018**- Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 for (i) revision in tariff in exercise of the general regulatory powers; and (ii) compensation on account of increased cost incurred by Sasan Power Limited consequent to procurer event of default.

Ref: Your letter dated 12.7.2019

With reference to your letter dated 12.7.2019 on the above mentioned subject, I am directed to inform that your request for extension of time to file written submissions has been rejected.

Yours sincerely

Sd/-
(B. Sreekumar)
Deputy Chief (Law)